

incidence of excess metering are as follows :—

- (i) Introduction of positive battery metering in cross bar exchanges.
- (ii) Provision of automatic switch over of day and night tariffs.
- (iii) Reduction of forced release period on called subscriber held condition from 1 to 2 minutes to 10 to 20 seconds in case of subscriber dialled trunk calls.
- (iv) Introduction of 500 milli seconds delay in trunk automatic exchanges for recognition of called subscribers answer condition.
- (v) Routine testing of subscribers meters.
- (vi) Sealing of meters.
- (vii) Locking of Meter Rooms.
- (viii) Restriction of entry into M.D.F. Room.
- (ix) Locking of D.Ps.
- (x) Raising of D.Ps.
- (xi) Formation of mobile vigilance squads.

Industrial Licensing

535. SHRI B. V. DESAI :
SHRI V. S. VIJAYA-
RAGHAVAN :

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have considered the question of liberalisa-

tion of decision of industrial licensing and decentralisation of decision-making ;

(b) if so, the major changes undertaken by Government in the matter ; and

(c) the number of cases still pending with Government for issue of industrial licence ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) : Government have already taken several measures to liberalise industrial policy; streamline industrial licensing procedures and decentralise the decision making. No licence is required for setting up assets in land, building and plant and machinery upto Rs. 5 crores, subject to certain conditions. With a view to encourage larger volume of production and to provide flexibility to the manufacturers to adjust their product-mix depending upon the market demand, schemes of broad banding have been announced in respect of the following industries :—

- (i) Machine tools ;
- (ii) Motorised two-wheelers ;
- (iii) Motorised 4-wheeler vehicles
- (iv) Paper and pulp ;
- (v) Chemical, pharmaceutical, petro-chemical, fertilizer machinery industry.

25 industries have been de-licensed in respect of which no industrial licence will be required by non-MRTP/non-FERA companies and they will only be registered with the concerned technical authority, like D.G.T.D.

(c) 946 applications for industrial licence are pending as on 16th March 1985.